

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/05/2021**

This the 11th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. C.V. SANKAR, MEMBER (A)**

Afroza Banoo, Age 34 years, W/o Late Noor Mohammad Sheikh, R/o Churt, Qazigund, Kulgam-192231.

.....Applicant

(Advocate: Mr. Lone Altaf)

**Versus**

1. Government of J&K through Principal Secretary to Govt. Housing and Urban Development Department J&K Civil Secretariat, Srinagar/Jammu-190001.
2. Director, Urban Local Bodies Kashmir, Srinagar-190018.
3. Executive Officer Municipal Committee, Qazigund, Kulgam-192221.

.....Respondents

(Advocate: Mr. Amit Gupta, ld. Additional Advocate General)

**O R D E R**

**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

It is submitted by the learned counsel for the applicant as well as Mr. Amit Gupta, ld. AAG for respondents that the case pertains to Municipal Committee. As such, this Tribunal has no jurisdiction to hear the case.





2. Contention of both the learned counsel for the applicant and learned A.A.G. has force and it is to be accepted. Municipal Committee has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985.

3. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Municipal Committee under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Municipal Committee.

4. In view of the submission made above, we are of the view that O.A. deserves to be dismissed and accordingly OA is dismissed having no jurisdiction. Applicant is at liberty to approach appropriate forum, if he so advised. No order as to costs.

**(C.V. SANKAR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*